

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/433/2021 IA/428/2021 IA/200/2021 IA/806/2021 IA/956/2021
IA/1225/2021 IA/3975/2023 APPEAL /11/2023 IA/3054/2023 IN C.P.
(IB)/4464(MB)2018

IN THE MATTER OF

Tapan Engineers & Farbication

V/s

Omkar Gratings Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **14.06.2024**.

Sd/-

Sd/-

MADHU SINHA
Member (Technical)
Shubham

REETA KOHLI
Member (Judicial)